

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1054/252(ND)/2018

IN THE MATTER OF:

Income Tax-6

vs

M/s MSC Impext Pvt. Ltd. & Anr.

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 13.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor: Vibhooti Malhotra, Siddharth Manocha, Adv.

For the Corporate Debtor :

For the ROC

: Mrs. Sweety Khattar Kumar, AROC

ORDER

Proxy counsel for the Income Tax Department is present and sought time for substituted service including affixation/publication of notice to respondent other than ROC. AROC is present and consented to proceed further in the matter. Post the matter to 21.10.2019.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**